

- Read :** (1) Order dated 11.07.2024 rendered in CRM-M-31808-2024 in the case of XXXX v. State of UT Chandigarh and another by Hon'ble Punjab and Haryana High Court.
- (2) Order dated 15.07.2024 rendered in Criminal Appeal No. 1186 of 2024 by the High Court of Kerala.
- (3) The Decision dated 01.08.2024 of the Hon'ble Standing Committee.

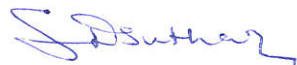
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No.RJ/33/2024

In view of the decision dated 01.08.2024 of the Hon'ble Standing Committee and as directed by the Honourable the Chief Justice, following guidelines regarding Criminal Appeals which are filed on or after 01.07.2024, i.e. date on which Bhartiya Nagrik Suraksha Sanhita, 2023 came into force and Criminal appeals which are filed before 01.07.2024, is issued:

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| (1) | An appeal filed on or after 01.07.2024 shall be governed by the procedure provided under the Bhartiya Nagrik Suraksha Sanhita, 2023 and not by the provisions of the Code of Criminal Procedure, 1973. |
| (2) | Whether the judgment of conviction has been passed before or after 01.07.2024, if the appeal is filed on or after 01.07.2024, the same can be filed following the procedure contained in the provisions of the Bhartiya Nagrik Suraksha Sanhita, 2023. |
| (3) | All applications filed and steps taken in the appeals filed prior to 01.07.2024 shall be governed by the provisions of the Code of Criminal Procedure, 1973. |
| (4) | In cases where appeals or applications have been filed prior to 01.07.2024 and were kept under office objection up to 01.07.2024, they shall not be dismissed for the reason of having been filed under the old provisions of the Code of Criminal Procedure, 1973 and in order to make the proceedings regular and proper, the memo of appeal or application shall be permitted to be amended/corrected by replacing correct (new) provisions. |

Therefore, all are informed to act accordingly.

By order of the Hon'ble Chief Justice



Registrar (Judicial)

Date: 13/08/2024

Copy forwarded with compliments to:

President, Gujarat High Court Advocates' Association for circulation amongst all learned Advocates.